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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1441 OF 1997

Dated, the 1st March, '99.

BETWEEN :

K. OBULESU

.... Applicant

Vs.

1. The Superintendent of Post Offices,  
Cuddapah, Cuddapah District.

2. Y. Damodhar,  
S/O Y. Pullaiah,  
Working as EDBPM, Semireddyapalli,  
H/O Kendi Mallishpally,  
B.Mattam Mandal, Cuddapah Dist.

... Respondents

COUNSELS :

For the Applicant : Mr. KG Krishna Murthy

For the Respondent : Mr. B.Narasimha Sarma

CORAM:

MR.  
THE HON'BLE/R. RANGARAJAN, MEMBER (ADMIN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL)

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O.A.1441/97

-: 2 :-

O R D E R

(PER: HON'BLE MR. R. RANGARAJAN, MEMBER (ADMIN))

1. None for the applicant. Heard Mr. N.C. Jacob for Mr. B.Narasimha Sarma, Learned Standing Counsel for the respondent. Notice served on private respondent(R-2) but called absent.
2. The R-1 had approached the District Employment Exchange, Cuddapah to sponsor candidates to fill up the post of Branch Postmaster, Somireddipalle BO in a/w Kandimallayapalle, a vacancy occurred due to the retirement of the regular incumbent. As the Employment Exchange did not sponsor any candidates, open notification was issued on 5.5.97 fixing the last date for receipt of applications as 6.6.97. The notification was addressed to 1 to 10 Officers/Offices mentioned at page 3 of the reply. In response to the above notification 8 applications were received and out of the 8 applicants 5 were found eligible for consideration. On scrutiny of the applications by the Sub-Divisional Inspector (Postal), Badvel, it was found that none of the applicants was having property with saleable right <sup>i</sup> on his name. As such, the regular Branch Postmaster had to be discharged due to superannuation on 14.7.97. <sup>and</sup> As the selection for the post of Branch Postmaster was not finalised by that time, the Sub-Divisional Inspector (Postal), Badvel was directed on 11.7.97 to make provisional appointment and to relieve the regular Branch Postmaster on the afternoon of 14.7.97. The vacancy was re-notified to the Open Public on 11.7.97, fixing the last date for receipt of applications as 11.8.97. Once again the second notification was sent to the 1 to 10 addressess mentioned in page 3 to the reply.
3. It is also stated in the reply that the Sub-Divisional Inspector (Postal), Badvel was directed to arrange tom-tom in the village through his Mail Overseer.

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6.A.1441/97

-: 3 :-

4. The respondent submits that the instructions given to the Sub-Divisional Inspector (Postal) to arrange Tom-Tom were complied with and a certificate to the effect that Tom-Tom was done with regard to the filling up of the said vacancy, was obtained from the Sarpanch, Semireddipalle and also 23 signatures were obtained for having given wide publicity by Tom-Tom.

5. In response to the 2nd Notification, 6 applications were received, out of which 4 were found eligible for consideration. The R-2 was selected for the above said post.

6. This O.A. is filed praying to declare the action of the respondent in not notifying the vacancy of the EDBPM of Semireddipalli village by publishing in the News Papers having wider circulation and also display on the Notice Board or announcement on Radio and Television and Employment News Bulleting as laid down by the Hon'ble Supreme Court in judgment reported in 1996 (6) SCALE 676 as illegal, improper, unjust, arbitrary and for a consequential direction to the respondent to follow the mandatory procedure in notifying the vacancy of EDBPM, Semireddipalli village and to set aside the Memu No.B2/8 dt. 15.12.97 ~~and to quash the same as illegal, improper, unjust and contrary to the Law.~~

7. The applicant has not applied for the post. The main grievance of the applicant is that the respondent has not given wide publicity and hence it appears that he could not apply for the same. The respondent in the reply stated that the 1st and 2nd Notifications were sent to 1 to 10 Officers/Offices mentioned in page 3 to the reply. As no-eligible ~~eligible~~ candidates responded to the 1st Notification, 2nd Notification was necessitated and that Notification was sent to 1 to 10 Officers/Offices mentioned in ~~1/2~~ to the reply. It was also submitted that wide publicity was given through ~~1/2~~

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- 4 :-

Tom-Tom in the village area, whose jurisdiction is covered by the Branch Sub-Post Office. It is also stated that a certificate was obtained from the Surpanch, Somireddipalli as having given wide publicity by Tom Tom and also 23 signatures were obtained on the Tom-Tom Certificate.

8. The respondents further submits that the DGP&T procedure conveyed by the DGP&T in their letter dt. 12.10.87 has been correctly followed in giving wide publicity. There is fill up <sup>by giving publicity</sup> no procedure to/a vacancy of EDBPM/ through News Papers, Radio, and Television and hence non-notification through these media is not warranted and hence, it has to be held that the Notification and was done as per the the procedure prescribed/that the selection made on the basis of the publicity given cannot be treated as irregular or illegal.

8. The applicant relied on the judgment of the Hon'ble Supreme Court (reported in 1996 (6) SCALE 676) in the case of the Excise Superintendent Malkapatnam, Krishna District, Andhra Pradesh Vs. KBN Visweshwara Rao & Ors and submit, that publicity as directed in that judgment has to be given for filling up the post of EDBPM. In our humble opinion the direction was given for filling up the posts of the offices of the Departments not covered for appointments as per ED Rules. ED Rules clearly provide for publicity through Tom-Tom and the respondents have fully followed the procedure prescribed in the ED Rules for giving publicity while calling for applications as per the Notification. *l/c/c/c/f*

9. Hence, we do not find any substance in agreeing to the contentions raised by the applicant. The applicant has also not applied for the post of EDBPM for the reasons best known to him.




1st and IIInd Court.

12/3/99

Copy to:

1. ADHNO
2. HHRP M(A)
3. HOSJP M(J)
4. D.R. (A)
5. SPARE

Typed By  
Compared by

Checked by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. NASIR:  
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD  
MEMBER (A)

THE HON'BLE R. RANGARAJAN  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESHWARI  
MEMBER (J)

DATED: 12-3-99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN

C.O.NO : 1441/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

(5 copies)

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण / DESPATCH

11 MAR 1999

हैदराबाद आयोग  
HYDERABAD BENCH

FORM NO.9.  
(See Rule 29.)

BY R.P.A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HACA Bhavan, Opp:Public Garden, Hyderabad.500004.A.P.

ORIGINAL APPLICATION NO. 1441 OF 1997

Applicant(s)

K.Obulesu.

V/S

RESPONDENT(S)

The Supdt. of Post Offices, Cuddapah &  
another.

BY Advocate Shri: K.G.Krishna Moorthy

(BY CENTRAL GOVT. STANDING COUNSEL)

TO.

Mr.N.V.Raghava Reddy, Addl.CGSC.

R-2:- V.Damodhar, E.O.B.P.M., Somireddy Palli II/o  
Kondi Mallaiahpalli, B.Mattam Mandal, Cuddapah.Dist.

Whereas an application filed by the above named applicant  
under section 19 of the Administrative Tribunals Act 1985 ~~as in~~  
~~the copy annexed hereto~~ been registered and upon  
Preliminary hearing the Tribunal has admitted the  
application.

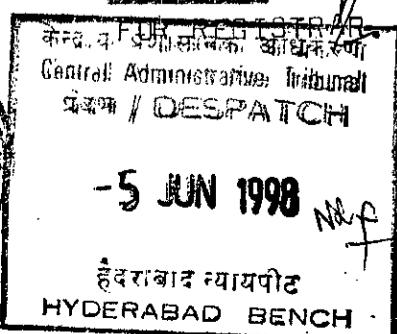
Notice is hereby given to you that if you wish to  
contest the application, you may file your reply along with  
the document in support thereof and after serving copy of the  
same on the applicant or his Legal practitioner within 30 days  
of receipt of the notice before this Tribunal, either in  
person or through a Legal Practitioner/Presenting Officer  
appointed by you in this behalf. In default, the said  
application may be heard and decided in your absence in or  
after that date without any further Notice.

Issued under my hand and the seal of the Tribunal  
This the Twenty First. . . . day of April, . . . 1998.

//BY ORDER OF THE TRIBUNAL//

Note:- OA Copy has already been sent to you in H.A.5/98 in 1441/97  
Date: 26-5-98.

GA  
11/5/98  
9/6



BY REGD. POST ACK DUE.

NOTICE OF MISCELLANEOUS APPLICATION.

CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HACA Bhavan Opp; Public Gardens, Hyderabad 500004 A.P.

MISCELLANEOUS APPLICATION NO. 5. OF 1998.

IN ORIGINAL APPLICATION NO. 1441. OF 1997.

APPLICANT(S)

V/S

RESPONDENT(S)

T.S. Obulusu.

The Supdt. of Posts, Cuddapah & another.

1. The Superintendent of Posts, Cuddapah, Cuddapah Dist.

2. V. Damodhar working as G.O.O.P.M., Secireddy Polli H/o Kondi Malliahpolli, D. Nattam Gundal, Cuddapah Dist.

Whereas the applicant above named has filed miscellaneous Application (Copy enclosed) Under Rule 8 (3) of Central Administrative Tribunal (Procedure) Rules, 1987 in this Tribunal and whereas the Miscellaneous Application was ordered on . . . 22-1-98 . . .

Take notice that within . . . 20-3-98 . . . from the date of Service of this notice, you may appear in person or through a duly authorised Legal Practitioner and file in three complete sets, reply to the application along with documents if any, in a paper book form failing which the matter will be heard EX-PARTE.

That, you the aforesaid Respondent No. . . . . do send for our use in Central Administrative Tribunal, Hyderabad Bench at Hyderabad, all the singular the said records and other with all things touching the same as fully and perfectly as they have been made by you, before the Twentieth, day of March, 1998. and the case is posted for hearing on 20-3-98 at Hyderabad.

//BY ORDER OF THE TRIBUNAL//

DATE:

27-2-98.

On  
27-2-98



FOR REGISTRAR

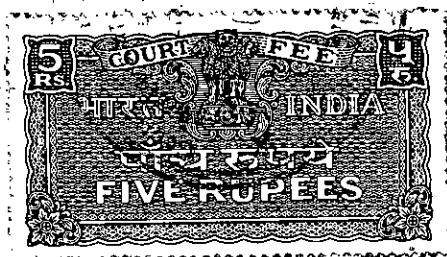
कानूनी प्रशासनिक अधिकरण  
Central Administrative Tribunal  
सेवा/DESPATCH

13 MAR 1998

हैदराबाद राजपथ  
CENTRAL ADMINISTRATIVE TRIBUNAL

S.R No.

DISTRICT



In the Andhra Pradesh Administrative  
Tribunal at Hyderabad

APPELLATE SIDE

AA  
No.

of 1997

No.

AGAINST

of 19

on the file of the \_\_\_\_\_

### VAKALATNAMA

ACCEPTED

Appellant  
Advocate for Respondent  
Petitioner

Date 28/10 1997

**M/s K.G. Krishna Moorthy**  
B. Com. B. L.

*Srinivas Reddy*

ADVOCATES

Appellant  
Advocate for Respondent  
Petitioner

Address for service of the said Advocate is :

Phones : (O) : 527355  
(R) : 4566827

**K.G. KRISHNA MOORTHY**  
B. Com. B. L.

**ADVOCATE**

Office : 16-2-147/55/C, Anand Nagar, New Malakpet,  
HYDERABAD-36.

Resi : 16-2-147/48/5, Anand Nagar,  
Behind Rice Mills, New Malakpet, Hyderabad-36.

*Central*  
**IN THE ANDHRA PRADESH ADMINISTRATIVE TRIBUNAL  
AT HYDERABAD.**

**Appellate Side**

**Special Original Side**

O. A. No. 1444 of 1997

against :

No. of 19 on the file of the Court of

K. Obulgen

Appellant  
Petitioner

Respondents  
Appellant  
Petitioner  
Respondent

Versus

I/we The Superintendent of post & tele communication  
Office of the Superintendent of post & tele communication

APPEAL  
in the above \_\_\_\_\_ do hereby appoint and retain  
PETITION

**M/s K. G. Krishna Moorthy**

B. Com B. L.

*Suresh Gopal*

ADVOCATES

Advocate of the High Court to appear for me/us in the above APPEAL/PETITION and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including all applications for return of documents or the receipt of any moneys that may be payable to me/us in the said appeal/Petition and also to appear in applications under Class XV of the letters Patent and in Petition for Leave to the Supreme Court of India and in all applications for review, and for leave to appeal to the Supreme Court.



*K. Obulgen*

I/We certify that the contents of this Vakalat were read out and explained.....  
.....to the executent who appeared Perfectly to understand the same and made his/her/their signature mark in my presence.

Executed before me this 24th day of October 1997

*K. V. Rao*  
Advocate, Hyderabad



Central Administrative Tribunal  
Hyderabad Bench  
Hyderabad.

O.A.No.

1441 of 1997

**Memo of Appearance**

RECEIVED ON 17.11.1997  
BY MR. D. JAGADESH, REGISTRAR, C.A.T., HYD.

**N. V. RAGHAVA REDDY**  
ADVOCATE

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, A.P.

O.A.No.

1441

of 1997.

K. OGALESH

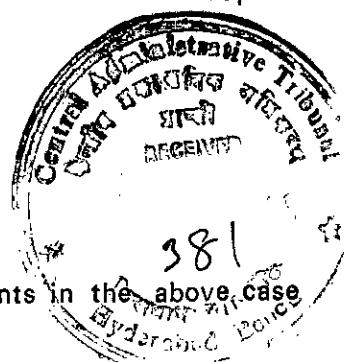
Applicant

Vs.

Subit of Post  
Under P.M.

Respondent

To,  
THE REGISTRAR,  
CENTRAL ADMINISTRATIVE TRIBUNAL,  
HYDERABAD.



Sir,

Please enter my appearance on behalf of the Applicants / Respondents in the above case

N V Raghava Reddy

N. V. RAGHAVA REDDY  
Addl. CENTRAL GOVT. STANDING COUNSEL  
CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD.

Hyderabad

29-1 1998

Counsel : Applicants  
Respondents

for Amendment

CUDDAPAH DISTRICT

IN THE CENTRAL ADMN. TRIBUNAL::

ADDL. BENCH : AT HYDERABAD.

M.A. No. of 97.

in

O.A. No. 1441 of 97.



M.A. FOR AMENDMENT.

Received  
SRI K.G. KRISHNA MOORTHY  
Counsel for the Applicant  
on 1 JAN 1998  
for N.V.R. Reddy  
Revenue Officer  
Numerical  
on 1 JAN 1998

SRI. K.G. KRISHNA MOORTHY,  
COUNSEL FOR THE APPLICANT.

Moorthy  
1/1/98

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: ADDL. BENCH: AT HYDERABAD.

M.A.No.

4 of 98

in

O.A.No. 1441 of 97

Between:-

K.Obulesu s/o K.Prakash Rao, aged 21 years,  
Resident of Somireddypalli of Harijanawada,  
B.Mattam Mandal, Cuddapah dist.

..Applicant/Applicant.

And

1. The Superintendent of Postals,  
Cuddapah, Cuddapah dist., ..Respondent/Respondent.
2. Y.Damodhar s/o Y.Pullaiah,  
working as E.D.B.P.M.,  
Somireddypalli H/o Kandi Mallaiahpalli,  
B.Mattam Mandal, Cuddapah dist. .. Impleading Respondent

M.A. FILED UNDER RULE 8(3) OF ADMINISTRATIVE TRIBUNALS  
(PROCEDURE) RULES 1985.

BRIEF FACTS OF THE CASE:- It is submitted that the facts  
already stated in M.A.S.R.No. 9 /98 and the same may be  
read as part and parcel of this M.A. also.

PRAYER:- For the reasons stated above it is therefore prayed  
that this Hon'ble Tribunal may be pleased to <sup>permit the Applicat</sup> amend the Main  
Prayer after 13th line by adding the words before "consider  
the case of the applicant" as follows :-

" To call for all the connected records including  
impugned proceedings of 1st respondent in Memo.No.B2/B,  
dt. 15.12.1997 and quash the same as illegal, improper, unjust  
and contrary to law" and pass orders as it may deem fit and just.

::VERIFICATION::

I, K.Obulesu s/o K.Prakash Rao, Hindu, aged 21 years, R/o. Somi-  
reddypalli of Harijanawada, B.Mattam mandal, Cuddapah district,  
now at Hyderabad, the applicant herein do hereby declares that  
the facts para is true to my personnel knowledge and prayer para  
is believed to be true from legal advise. As such verified and  
signed at Hyderabad on this 30th day of December, 1997.

~~REDACTED~~ *K.Obulesu*  
COUNSEL FOR THE APPLICANT *K.Obulesu*

*K. Obulesu*  
APPLICANT.

Hyderabad,

Dt. 30.12.1997.

RE. NO. 47/98  
CIV

O.A. 1441/97

22-1-98.

Heard Sri K.G. Krishna  
Murthy for the applicant  
and Sri S. Satyanarayana for  
Sri Raghava Reddy for the  
respondents.

Notice.

List this rea on  
21/2 February 1998.

JK  
HBSJP  
RE(J)

HRRN  
RE(A)

M.A. NO. 4 OF 1998  
IN

O.A. NO. 1441 O.A. 1997

Amendment Petition

Notice in MA  
20.3.98

CL  
26/2/98

Issued  
27/2/98

MA. 4/98 in  
MA. 5/98 in  
O.A. 1441/98

3/4/98 None for the Applicant.

list on 21/4/98.

JK  
HBSJP  
RE(J)

HRRN  
RE(A)

Mr. K.G. Krishna Murthy  
COUNSEL FOR THE APPLICANTS.

AND

Mr. N.V. Raghava Reddy  
Sr. ADDL. STANDING COUNSEL FOR  
C.G.Rlys.

21-4-98. Heard Mr. Satyanarayana for the applicant and Sri S. Satyanarayana for Sri N.V. Raghava Reddy for the respondent.

Though notice was issued on  
22-1-98 no reply has been filed. In  
view of the above, the MA is allowed.

The OA may be amended  
suitably by the Registry.

JK  
HBSJP  
RE(J)

HRRN  
RE(A)

पोस्टल/POSTAL

बैच केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

MA. 5/98 in OA. 1441/97.

21-4-5

Heard Mr. Sastri for Mr. K. G.  
Krishna Murthy for the applicant  
and Mr. W. Satyanarayana for  
Mr. N. V. Rayanna Reddy for the  
~~Defendant~~ OFFICE NOTE

ORDER

Notice served on R<sup>1-2</sup>.  
Remained absent. In view of the  
above, we are left ~~no~~ to no  
other alternate except to allow  
this M<sup>1</sup>. The M<sup>1</sup> is allowed.

MA. 5/98

m

OA. 1441/97.

Registry should make  
necessary correction for  
impleading the proposed ~~defendant~~  
Party as Respondent No. 2.

A copy of the OA may be  
served on the impleaded  
Party.

Implad Petition.

NOTE: The M<sup>1</sup> is ordered  
accordingly.

R  
HBSP

MV

D  
HRRD  
M<sup>1</sup>

SV1

missed  
file notice  
12/20/97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: ADDITIONAL BENCH ::

AT HYDERABAD.

M.A.No. 5 of 98

in

O.A.No.1441 of 97

Between:-

K.Obulesu s/o K.Prakash Rao,  
aged about 21 years,  
Resident of Somireddypalli of Harijanawada,  
B.Mattam.Mandal, Cuddapah dist.

.. Applicant/  
Applicant.

And

1. The Superintendent of Postals,  
Cuddapah, Cuddapah dist. .. Respondent/Respondent.
2. Y. Damodhar s/o Y. Pullaiah,  
working as E.D.B.P.M.,  
Somireddypalli H/o Kandi Mallaiahpalli,  
B. Mattam Mandal, Cuddapah dist. .. Impleading  
Respondent.

M.A. FILED UNDER RULE 8(3) OF ADMINISTRATIVE TRIBUNALS  
(PROCEDURE) RULES 1985.

BRIEF FACTS OF THE CASE:-

It is submitted that the applicant herein filed above O.A., Questioning the action of the 1st respondent in not notifying the vacancy of E.D.B.P.M., of Somireddypalli village by publishing in the news papers having wider circulation and also display on the notice board or announcement on Radio and Television and Employment News Bulletin as laid down by the Hon'ble Supreme court in the judgment reported in 1996(6) Scale 676 as illegal and contrary to law and further sought direction to consider the case of the applicant for the said post

along with other candidates. It is submitted that this Hon'ble tribunal was pleased to admit the O.A., and granted interim directions on 3.11.1997 that any appointment made to the post of E.D.B.P.M., of Somireddypalli is subject to the out come of this O.A., and this fact should be mention in the order of appointment. It is submitted that the applicant raised several grounds in the O.A., and the same may be treated as part of this M.A. also. It is submitted that the O.A., is pending before this Hon'ble tribunal for final adjudication and for counter from the 1st respondent.

2. While the matter stood thus the 1st respondent herein issued proceedings in Memo. No. B2/B dt. 15.12.1997 wherein the proposed respondent Sri Y. Damodhar, s/o Y. Pullaiah was appointed on temporary basis and he shall be continued till a permanent appointment is made. It is submitted that the applicant obtained interim directions on 3.11.1997 after lapse of more than one month appointed the proposed respondent as E.D.B.P.M., of Somireddipalli village during the pendency of the O.A., It is submitted that once O.A. is admitted and notice was issued to the respondent No.1 and when the matter is subjudiced before this Hon'ble tribunal, the 1st respondent herein ought not to have appointed the proposed 2nd respondent. The appointment of the proposed 2nd respondent herein is contrary to the judgment of the Hon'ble Supreme court and he is liable to be terminated at any time. It is submitted that the 1st respondent herein has no power to even appoint a candidate on temporary basis without following the procedure prescribed by the Hon'ble Supreme court. The grounds raised in the main O.A. will sufacie to attract the interim orders

CUDDAPAH DISTRICT

IN THE CENTRAL ADMN. TRIBUNAL:  
ADDL. BENCH: AT HYDERABAD.

M.A. NO. of '97

in

O.A. No. 1441 of 97.



M.A. FOR IMPLEMENTATION.

Recd 10/1/98  
Dr K.V. Reddy

Dr K.V. Reddy

Recd 10/1/98  
Dr K.V. Reddy

SRI. K.G. KRISHNA MOORTHY,

COUNSEL FOR THE APPLICANT

of appointment of the proposed 2nd respondent.

3. It is submitted that the applicant herein now filing present M.A., to amend the main prayer questioning the appointment of the proposed 2nd respondent on several grounds which were already stated in the O.A., It is submitted that Sri Y.Damodhar who was selected as E.D.B.P.M., Somireddypalli is a proper and necessary party to adjudicate the issue involved in the O.A., and hence he may be added as 2nd respondent in the O.A., It is submitted that ignoring the claims of belongs to weaker sections the other person who belongs to O.C. cannot be given appointment. In any event the impugned order of appointment of 2nd respondent (proposed) issued by the 1st respondent is illegal, improper, arbitrary, contrary to law. If this Hon'ble Tribunal would not interfere and setaside the order of appointment of proposed 2nd respondent the applicant will be put to irreparable loss and failure of justice will also occasion.

PRAYER:- For the reasons stated above it is prayed that this Hon'ble tribunal may be pleased to implead Y.Damodhar s/o Y.Pullaiah, working as E.D.B.P.M., of Somireddypalli H/o Kandi Mallaiahpalli, B.Mattam mandal, Cuddapah district and pass orders as it may deem fit and just

VERIFICATION:-

I, K.Obulesu s/o K.Prakash Rao, Hindu, aged 21 years, R/o Somireddypalli of Harijanawada, B.Mattam mandal, Cuddapah district, now at Hyderabad, the applicant herein do hereby declares that the facts mentioned in paras 1 to 3 are true to my personnel knowledge and prayer para is believed to be true from legal advise. As such verified and signed at Hyderabad on this 30th day of December, 1997.

*Deekshik Marthi*  
COUNSEL FOR THE APPLICANT.

Hyderabad,  
Dt.30.12.1997.

*K. Obulesu*  
APPLICANT.

MA for Implementing  
Amendment

CUDDAPAH DISTRICT

IN THE CENTRAL ADMN. TRIBUNAL

ADDL. BENCH: AT HYDERABAD.

M.A. No. of 98

in

O.A. No. 1441 of 97.

MATERIAL PAPERS.

Appointment Order dt. 15.12.97. 1

Decided and passed in the Central Admin. Tribunal.

Copy of the same is enclosed herewith.

Order of the day is adjourned till the next day.

Order of the day is adjourned till the next day.

Order of the day is adjourned till the next day.

Order of the day is adjourned till the next day.

Re: Dr. V. R. Reddy  
Dr. V. R. Reddy  
Dr. V. R. Reddy

V.K. Moorthy

SRI. K.G. KRISHNA MOORTHY,  
COUNSEL FOR THE APPLICANT.

May be filed  
27/1/98

DEPARTMENT OF POST: INDIA.

Office of the Supdt.of Post offices, Cuddapan Dn. Cuddapah.

Memo.No.B2/B/BPM|Somireddipalle dated at Cuddapah the 15-12-1997.

Whereas the post of E.D.Branch Postmaster, Somireddipalle in account with Kandimallayapalle, Cuddapah HO has become vacant and it is not make regular appointment to the said post immediately, the above mentioned has decided to make provisional appointment to the post w.e.f.29-11-97/A/N until further orders or the regular appointment is made and this period is shorter.

2. Sri Y.Damodara s/o Y.Pullaiah, Cuddapah district is offered the provisional appointment. He/she should clearly understand that the provisional appointment will be terminated when regular appointment is made and he/she shall have no claim for appointment to any posts. His appointment for the post of BPM is subject to outcome of O.A.No.1441/97 filed by Sri K.Obulesu.

3. The undersigned also reserves the right to terminate the provisional appointment at any time before the period mentioned in para 2 above without notice and without assigning any reasons.

4. Sri Y.Damodara will governed by the E.D. Agents (Conduct & Service) Rules, 1964 as amended from time to time and all other rules and orders applicable to Extra Departmental Agents.

5. In case the above conditions are accepted to Sri Y.Damodara he should sign the duplicate copy of this memo and return the same to the undersigned immediately.

Sd/- xxxxxxxx  
SUPDT. OF POST OFFICES, CUDDAPAH-516 001.

//true copy//

RE A NO. 5/98

IN

O.A. 1441/97.

22-1-98.

Heard for K.G. Krishna Murthy for the applicant and Sri S. Satyanarayana for Mr. Raghava Reddy for the respondents.

Notice.

List this REA on  
21/2 February, 1998.

HBSJP  
RE(T)

HRRN  
RE(A)

Implied Petition.

MA. 4/98

MA. 5/98  
O.A. 1441/97

None for the Applicant.  
List on 21/4/98.

JB  
HBSJP  
RE(S)

HRRN  
RE(S)

Mr. K.G. Krishna Murthy  
COUNSEL FOR THE APPLICANTS.

AND

Mr. N.V. Raghava Reddy  
Sr. ADDL. STANDING COUNSEL FOR  
C.G.Rlys.